

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-386-2020**

Ramakant Malik ... Petitioner  
Versus  
State of Goa and Ors ... Respondents

Mr. Vithal Naik, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Ankita Kamat,  
Additional Government Advocate for the respondents.

**Coram:- M. S. SONAK &**

**SMT. M. S. JAWALKAR, JJ.**

**Date:- 14<sup>th</sup> December, 2020.**

**P.C.:**

Heard Mr. Vithal Naik, learned Advocate for the Petitioner and Mr. D.J. Pangam, learned Advocate General who appears alongwith Ms. Ankita Kamat, learned Additional Government Advocate for the respondents.

2. We place this matter for further consideration on 11/01/2021. In the meantime, the respondents, to look into the grievance of the petitioner on the aspect of payment of retiral

benefits. In case, the respondents are of the opinion that no such payments are to be made, then, the respondents to file reply in this petition on or before the next date by serving an advance copy to the learned Counsel for the petitioner.

3. Stand over to 11/01/2021.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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